

By E-Mail/ Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/ \_\_\_\_\_ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Tinsukia

Dated Guwahati, the \_\_\_\_\_ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJT/CAO/III/19/9377/2022 dated 23.09.2022


Sir,

With reference to the above, I am directed to inform you that Smti Leena Doley, Civil Judge-cum-Asstt. Sessions Judge, Tinsukia has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 11.10.2022 to 17.10.2022 (expected date of journey) to visit Goa via Guwahati along with her husband Shri Mrinal Lachon Taye and minor son Shri Janit Lachon Taye by the shortest possible route, as per existing Rules.

Smti Doley may be informed accordingly.

Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/ 8578 - 8581 /A, dated- 28.9.22**   
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Leena Doley, Civil Judge-cum-Asstt. Sessions Judge, Tinsukia with reference to her letter No. CJT/1023/2022 dated 22.09.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

  
**REGISTRAR (VIGILANCE)**

